Notifications under the provision of the Goa Public Health Act, 1985 (Goa Act 25 of 1985)

Sr. No.	Notifications/Order	Section/Rules	Official Gazette Reference
1	No. 13/67/94-I/PHD dated 10-1-1995	Section -8	Series-II No. 43 dated 27-1-1995
2	No. 13/I44/87-I/PHD dated 4-3-1996	Section 47	Series-I No. 51 dated 21-3-1996
3	No. 13/144/87-I/PHD dated 4-3-1996	Section 57	Series-I No. 51 dated 21-3-1996
4	No. 13/67/94-I/PHD dated 15-4-1996	Section-8	Series-II No. 9 dated 29-5-1997
5	No. 13/144/87-I/PHD dated 11-4-2003	Section 47	Series-I No. 2 dated 11-4-2003
6	No. 13/144/87-I/PHD (Part) (C) dated	Section 87-A	Series-II No.38 (Extraordinary-3)
	<u>20-12-2004</u>		dated 20-12-2004
7	No. 13/144/87-I/PHD (Part) (D) dated	Sub-clause (c) of	Series-II No.38 (Extraordinary-3)
	<u>20-12-2004</u>	Clause (10) of section 2	dated 20-12-2004
8	No. 13/144/87·I/PHD (Part) (E) dated 20-12-2004	Section 87-C	Series-II No.38 (Extraordinary-3) dated 20-12-2004
9	No.13/144/87-I/PHD (Part) (F) dated 20-12-2004	Section 87-G	Series-II No.38 (Extraordinary-3) dated 20-12-2004
10	No. 13/144/87-I/PHD (Part-II)(a) dated 21-12-2006	Section 47	Series-II No.40 dated 4-1-2007
11	No. 13/144/87-I/PHD (Part-II)(b) dated 21-12-2006	Section 57	Series-II No.40 dated 4-1-2007
12	No. 13/144/87-I/PHD/P.F. dated 29-9-2009	Sub-section (2) of section 1 of the Goa Public Health Amendment Act, 2008 (Goa Act 10 of 2009)	Series-I No. 27 dated 29 -10-2009
13	No. 13/144/87-I/PHD(Part)dated 5-1-2010	Section 87A	Series-II No. 41 dated 7-1-2010
14	No. 5/193/81-IPHD (PF-II) 1887 dated 2 nd November, 2015	Blood/blood components free of cost	Series I No. 33 dated 12-11-2015
15	No. 13/67/94-I/PHD/1319 Dated 15-5-2018	Section 8	Series II No. 8 dated 24-5-2018
16	No. 7/2/2004-III/PHD(MISC)/4066 dated31st October, 2018.	Constitute Medical Board at District Hospitals	Series II No. 32 dated 8-11-2018
17	23/20/2014-I/PHD/Part III/426 dated 6-02-2019	Amendment Rules, 2019	Series I No. 46 dated 14-02-2019
18	23/20/2014-I/PHD/861 dated 27-3-2019	Section 1(2) of Amendment Act 2019	Series-I No.1 dated 4-4-2019
19	Note	Correction	Series-I No.48 dated 28-2-2019
20	23/20/2014-I/PHD/Part IV/552 dated 13-3-2020	Section 57	Series I No. 51 dated 19-3-2020
21	13/144/87-I/PHD/Part file/807 dated 16th April, 2021	Amendment Rules, 2021	Series I No. 4 dated 22nd April, 2021

22	23/20/2014-I/PHD/Part IV/1139 dated	Section 57	Series-I No.9 (Extraordinary)
	26th May, 2021		dated 28-5-2021

Notification

No. 13/67/94-I/PHD

In exercise of the powers conferred by **section 8** of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter referred to as the "said Act"), the Government of Goa hereby appoints the Officers specified in column (2) of the Schedule hereto as Health Officers for the local areas specified in the corresponding entry in column (3) of the said Schedule, for the purposes of the said Act.

SCHEDULE

Sr.	Health Officer	Local area
No.		
1	Health Officer, Primary Health Centre, Curchorem.	Village Panchayat Curchorem.
2	Health Officer, Primary Health Centre, Ponda.	Village Panchayat Ponda.
3	Health Officer, Primary Health Centre, Pernem.	Village Panchayat Pernem.
4	Health Officer, Primary Health Centre, Bicholim.	Village Panchayat Bicholim.
5	Health Officer, Primary Health Centre, Canacona.	Village Panchayat Canacona.
6	Health, Officer, Primary Health Centre, Sanguem.	Village Panchayat Sanguem.
7	Health Officer, Primary Heath Centre, Aldona.	Village Panchayat. Aldona.
8	Health Officer, Primary Health Centre, Betki	Village Panchayat Betki.
9	Health Officer, Primary Health Centre, Valpoi	Village Panchayat Valpoi.
10	Health Officer, Urban Health Centre, Panaji	Municipal area of Panaji.
11	Health Officer, Urban Health Centre, Margao.	Municipal area of Margao.
12	Health Officer, Urban Health Centre, Vasco	Municipal area of Vasco.
13	Health Officer, Urban Health Centre, Mapusa.	Municipal area of Mapusa
14	Medical Officer, Primary Health Centre, Candolim.	Village Panchayat Candolim.
15	Medical Officer, Primary Health Centre, Cansaulim.	Village Panchayat Cansaulim.
16	Medical Officer, Primary Health Centre, Bali.	Village Panchayat Bali.
17	Medical Officer, Primary Health Centre Curtorim.	Village Panchayat Curtorirn
18	Medical Officer, Primary Health Centre Cansarvarnem.	Village Panchayat Health Centre, Cansarvarnem
19	Medical Officer, Primary Health Centre Siolim.	Village Panchayat Health Centre, Siolim.
20	Medical Officer, Primary Health Centre Corlim	Village Panchayat Health Centre, Corlim.
21	Medical Officer, Primary Health Centre Cortalim	Village Panchayat Cortalim
22	Medical Officer, Primary Health Centre Chinchinim.	Village Panchayat Chinchinim.
23	Medical Officer, Primary Village Panchayatl Health	Village Panchayat Loutulim.
	Centre, Loutulim.	
24	Medical Officer, Primary Village Panchayat Health	Village Panchayat Colvale
	Centre, Colvale	
25	Medical Officer, Cottage Village Panchayat Hospital,	Village Panchayat Sanquelim
	Sanquelim	

By order and in the name at the Governor of Goa.

Maria Rodrigues, Under Secretary (Health).

Panaji, 10th January, 1995.

(Published in the Official Gazette Series-II No. 43 dated 27-1-1995)

Notification

13/144/87-I/PHD

In exercise of the powers .conferred by **section 47** of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter called the "said Act"), the Government of Goa hereby declares the following diseases to be infectious diseases for the purposes of part I of the chapter VII of the said Act throughout the State of Goa.

- (1) Typhoid.
- (2) Paratyphoid fever.
- (3) Bacillary dysentery.
- (4) Amoebic dysentery.
- (5) Unspecified dysentery/Gastroenteritis.
- (6) Meningo cocal infections
- (7) Acute Infections encephalitis.
- (8) Acute poliomylitis.
- (9) Infections hepatitis
- (10) Epidemic Influenza.
- (11)Whooping cough
- (12) Measles.
- (13) Mumps.
- (14) Malaria
- (15) Filaria.

By order and in the name of the Governor of Goa.

E. A. Cardozo Under Secretary (Health).

Panaji, 4th March, 1996.

(Published in the Official Gazette Series-I No. 51 dated 21-3-1996)

13/144/87-I/PHD

In exercise of the powers conferred by **section 51** of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter called the "said Act"), the Government of Goa hereby declares the following diseases to be notified, diseases for the purposes of part II of the chapter VII of the, said Act, throughout the State of Goa.

- (1) Acute influenza pneumonia.
- (2) Anthrax
- (3) Cerebrespinal fever
- (4) Chickenpox
- (5) Cholera.
- (6) Diphtheria
- (7) Enteric fever
- (8) Leprosy
- (9) Plague.
- (10) Rabies
- (11) Relapsing fever
- (12) Smallpox.
- (13) Pulmonary tuberculosis.
- (14) Syphilis.
- (15) Gonorrhoea.
- (16)AIDS/HIV
- (17) Typhoid fever
- (18) Paratyphoid fever
- (19) Bacillary dysentery
- (20) Amoebic dysentery
- (21) Unspecified dysentery/Gastroenteritis
- (22) Meningo cocal infections
- (23) Acute infections encephalitis
- (24) Acute poliomylitis.
- (25) Infections hepatitis
- (26) Epidemic influenza.
- (27) Whooping cough.
- (28) Measels
- (29) Mumps
- (30) Malaria
- (31) Filaria.

By order and in the name of the Governor of Goa.

E. A. Cardozo, Under Secretary (Health).

Panaji, 4th March, 1996

(Published in the Official Gazette Series-I No. 51 dated 21-3-1996)

No. 13/67/94-I/PHD

In exercise of the powers conferred by **section 8** of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter referred to as the "said Act")and in supersession of Government Notification No. 13/67/94-I/PHD dated 10-1-1995 published in the Official Gazette, Series II, No. 43 dated 27th January, 1995, the Government of Goa hereby appoints the Officers specified in column (2) of the Scheduled hereto as Health Officers/Medical Officers for the local areas specified in the corresponding entry in column (3) of the said Schedule for the purposes of the said Act.

SCHEDULE

Sr.	Health Officer / Medical	Local area
No.	Officer	
1.	Health Officer, Community Health Centre, Pernem	Pernem Town, Virnora, Querirn, Tiracol, Paliem, Arambol, Corgao, Mandrem, Agarvado, Morjim, Chopdem, Tuem, Farcem, Pernem(Rural), Torxem, Mopa, Tamboxem, Poroscodem, Amberem and Uguem.
2	Medical Officer, Primary Health Centre, Cansarvornem	Varconda, Dargalim, Casnem, Cansarvomem, Chandel, Ozorim, Aloma and Thrampur.
3	¹ [Medical Officer, Primary Health Centre, Corlim	Mangado Corlim, Ella, Old Goa, Goltim Diwar, Diwar, (Island), Neura O Grande, Batim and Siridao
4	Health Officer, Urban Health Centre, Panaji.	Panaji town,
5	Health Officer, Primary Health Centre, Betki.	Betki, Khandola, Orgao, Bhoma, Cumbharjua, Jua Centre, (St. Estevam), Savoi Verem//Volvoi (RMD).]
6	Health Officer, Urban Health Centre, Mapusa.	Mapusa Town, Verla, Canca, Nagoa, Bastora and Guirim
7	Health Officer, Primary Health Centre, Siolim.	Assagao, Anjuna, Oxel, Siolim and Marna.
8	Health Officer, Primary Health Centre, Candolim	Parra, Arpora, Calangute, Saligao. Sangolda, Pilerne, Marra, Reis Magos, Nerul and Candolim.
9	Health Officer, Primary Health Centre, Aldona	Pomburpa, Olaulim, Calvim, Ponolem, Corjuem, Moira, Nachinola, Paliem, Punola, Ucassaim, Salvador-do-Mundo, Socorro(Serula), Penha de Franca and Aldona.
10	Health Officer, Urban Health Centre, Margao	Margao towm, Aquem, Navelim, Talaulim, Seraulim, Colva, Vanelim, Semabatim, Duncolim, Betalbatim, Gandaulim, Benaulim, Cana and Adsulim.
11	Health officer, Primary Health Centre, Cansaulim.	Arossim, Cuelirn, Cansaulirn, Velsao, Issorsim, and Pale of Mormugao Taluka, Majorda and Utorda or Salcete taluka
12	Medical Officer, Primary Health Centre, Chinchinim	Sarzora, Chinchinim, Deusua, Dramapur, Sirlim, Ambelim, Assolna, Varca, Carmona, Orlim and Cavelossim.
13	Health Officer, Primary Health Centre, Curtorim	Macazana, Curtorim, Chandor, Guirdolim, Cavorim, Davorlim, Dicarpale and St. Jose de Areal.
14	Medical Officer, Primary Health Centre, Loutolim.	Loutolim, Raia, Rachol, Camurlim, Nuvem, Calate and Consua.
15	Medical Officer, Primary Health Centre, Cortalim.	Verna and Nagoa of Sa1cete Taluka. Cortalim, Sancoale and Quelossim of Monnugao Taluka.

16	Health Officer, Urban Health	Mormugao Town, Chicalim, Chicolna, Dabolim, Sao Jacinto
17	Centre, Vasco. Health Officer, Community Health Centre, Ponda.	Island and St. Jorge Island. Borim Candepar, curti Siroda, Nirancal, Codar, Conxem, Bandora, Betora, Vadi, T alaulim, Dwbhat, Querim, Queula, SavoiVernem, Volvoi, Usgao, Gangern, Vagurbem and Ponda town.
18	Health Officer, Community Health Centre, Valpoi.	Nagargao, Carambolirn-Brama, Xelopo-Buzruco, Sigonem, Davem, Bombedem, Ambedem, Naneli; Pissurlem, Saleli, Buipal, Cumarconda, Sonus Vonvoliem, Onda, Poriem, Podocew, Morlem, Ravona, Gonteli, SiroH, Querirn, Surla, Golauli, Rivem, Dongurli, Compordem, Pale, Edorem, Satorem, Sanvordem, Zarani, Cudcem, Codvol, Pendral, Caranzol, Carambolim, Buzruco, Velguem, Sonal, Cotorem, Codqui, Sanvorcem, Padeli, Birondem, Damocem, Choraundem, Ivrern-Buzruco, Ivrem Curdo, Malauli, Guleli. Conquirem, Zonnen, Dabem, Mauzi, Naguem, Sirsodem, Xelope-Curdo, Siranguli, Assodem, Govanem, Malpona, Ambeli, Ponocem, Sigonem, Vagurieni, Codiem-Advoi, Vantern, Ansolem, Nanorem, Satrern, Derodern, Codal, Maloli, Vainguinim. Ustem, and Valpoi town, Anjunem, Gululem, Massordem, Nanus, POllsuli, Quelaudem and Velus.
19	Health Officer, Primary Health Centre, Bicholim.	Maern, Vainguinim, Aturli, Naroa, Amona, Navelim, Pale, Cotombi, Latarnbarcem, Salem, Surla, Pilgao, Bicljolim Town, Adwalpale, Sirigao, Mencurem, Dumacem, Mulgao, Maulinguem North, Ona, Arvalern, Maulinguem South, Casabe de Sanquelim, Cudnem, Virdi, Carapur, Curchirem, Velguern and Sarvona.
20	Medical Officer, Primary Health Centre, Colvale.	Pima, Revora, Nadora, Tivim, Assonora, Moitem, Sircaim, Camurlim and Colvale.
21	Health Officer, Primary Health Centre, Marcaim.	Cundaim, Marcaim, Velinga, Priol and Cuncoliem.
22	Health Officer, Community Health Centre, Curchorem	Cotombi, Avedem, Chaifi, Assolda, Xio-Xelvona, Xelvona, Odar~Zanodem, Nagvem, Undorna, Molcopona, Molcarnero, Cavorero, Maina, Pirla, Sulcorna, Corla, Cazur, Quisconda, Mangal, Ambaulim, Xeldem, Sirvoi, Curchorem Cacora town and Quepem town of Quepern taluka Paroda, Mulem of Salcete taluka, Rivona, Colomba, Codli, Bandoli, Santona, Cormonem, Caman; onda, Sanvordem, Rumbrem, Antoriem, Moissal of Sanguem taluka, Panchawadi of Pond a taluka.
23	Health Officer, Primary Health Centre, Canacona	Loliem, Anjadip, Cotigao, Poinguinim, Gaodongrem, Canacona, Agonda, Cola and Canacona town.
24	Health Officer, Primary Health Centre, Sanguem	Sancordem, Aglote, Surla, Darbandora, Pilern, Galem, Boma, Oxel, Dongurli, Maulinguem, Dudal, Costi, Coranguinim, Comproicolem, Caranzol, Molem, Sangod, Sonauli, Bali, Paliem, Cumbari, Viliena, Dongor, Naiquinim, Sigonem, Uguem, Muguli, Tudou,. Potrern. Porteem, Cotarli. Xelpern, Netorli, Nundem, Sigao, Vichundrem, Curpern, Verlemand Sanguem Town.
25	Health Officer, Primary Health	Fatorpa, Bali, Adnem, Tilm, Morpila, Nawuerim, QUitol,

	Centre, Bali	Barcem, Quedem, Padi. Gocoldern, Cordernand Bendorem of
		Quepem taluka. Velim and Cuncolim town of Salcete Taluka
2	Medical Officer	Chimbel, Merces, St. Cruz I (Segunbairo), St. Cruz II , (Cujira),
[26	Primary Health Centre Chimbel	Bambolim, Borbot Taleigao, St. Paul Taleigao and Nagali Taleigao]

By order and in the name of the Governor of Goa.

E. A. Cardozo, Under Secretary (Health).

Panaji, 15th April, 1996.

(Published in the Official Gazette Series-II No. 9 dated 29-5-1997)

Notification

13/144/87-I/PHD

Read:- Govt. Notification No. 13/144187-I/PHD dated 4-3-96 published in O. G. Series I No. 51 dated 21-3-96.

In exercise of the powers conferred by **Section 47** of the Goa Public Health Act, 1985 (Act No. 25 of 1985) (hereinafter called the 'said Act') the Government of Goa hereby declares the following disease to be "infectious disease" for the purpose of part I of the Chapter VII of the said Act throughout the State of Goa:

"Severe Acute Respiratory Syndrome (SARS)".

By order and in the name of the Governor of Goa.

U. D. Kamat, Special Secretary (Health).

Panaji, 11th April, 2003.

(Published in the Official Gazette Series-I No. 2 dated 11-4-2003)

No. 13/144/87-I/PHD (Part) (C)

In exercise of the powers conferred by sub-section (2) of **Section 87-A** of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter referred to as the "said Act"), the Government of Goa being satisfied that the use or consumption of the articles of food containing tobacco is injurious to public health, hereby prohibits in public interest the consumption, manufacture, sale or distribution of the following articles of food, in the entire State of Goa with immediate effect.

"Any article of food containing tobacco and/or tobacco extracts thereof with any kind of flavour, including cardamom, menthol, and/or any kind of sweetener including sugar, glycerine, glucose and/or aromatic herbs and spices including any fruits, silver leaf, saffron, mulethi, submercossa and lime, all or any of them, by whatever name called,"

By order and in the name of the Governor olGoa,

Jessie Freitas, Under Secretary (Health·II).

Porvorim. 20th December. 2004.

No. 13/144/87-I/PHD (Part) (D)

In exercise of the powers conferred by **sub-clause** (c) of Clause (10) of section 2 of the Goa, Daman and Diu Public Health Act,1985 (Act 25 of 1985) (hereinafter called as "said Act"), the Government of Goa hereby declares that any article of food containing tobacco and /or tobacco extracts thereof with any kind of sweetener including sugar, glycerine, glucose and or aromatic herbs and spices including any fruits, silver leaf, saffron, mulethi, submercossa and lime, all or any of them, by whatever name called, as injurious food, for the purposes of Chapter IX A of the said Act.

By order and in the name of the Governor of Goa,

Jessie Freitas, Under Secretary (Health·II).

Porvorim. 20th December. 2004.

No. 13/144/87·I/PHD (Part) (E)

In exercise of the powers conferred by **Section 87-C** of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter called as "said Act"), the Government of Goa hereby appoints the following officials attached to the Combined Food and Drugs Laboratory under the Directorate of Food and Drugs Administration to be the Public Analyst, for the purpose of said Act, with jurisdiction throughout the State of Goa

- (1) Sr. Scientific Officer (Food).
- (2) Jr. Scientific Officer (Food).

By order and in the name of the Governor olGoa,

Jessie Freitas,

Under Secretary (Health·II).

Porvorim. 20th December. 2004.

No.13/144/87-I/PHD (Part) (F)

In exercise of the powers conferred by sub-section (2) of **Section 87-G** of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter referred to as "said Act"), the Government of Goa hereby authorizes the following officials for the purposes of said sub-section (2) of Section 87-G of the said Act.

- (1) Director, Directorate of Food and Drugs Administration;
- (2) Superintendent of Police, North Goa and Superintendent of Police, South Goa, for their respective jurisdiction;
- (3) Collector, North Goa and Collector, South Goa, for their respective jurisdiction;
- (4) Director, Directorate of Health Services.

By order and in the name of the Governor of Goa,

Jessie Freitas, Under Secretary (Health-II),

Porvorim, 20th December, 2004,

Notification

No. 13/144/87-I/PHD (Part-II)(a)

Read:- Notification No. 13/144/87-I/PHD dated 4-3-1996.

In exercise of the powers conferred by **Section 47** of the Goa Public Health Act, 1985 (Act 25 of 1985) (hereinafter called the 'said Act'), after serial No. 15 in the above referred notification, the Government of Goa hereby declares the following diseases to be infectious diseases for the purposes of part-I of the chapter VII of the said Act, throughout the State of Goa.

- (16) Dengue
- (17) Chikungunya.

By order and in the name of the Governor of Goa.

Jessie Freitas, Under Secretary (Health-II).

Porvorim, 21st December, 2006.

(Published in the Official Gazette Series-II No.40) dated 4-1-2007)

No. 13/144/87-I/PHD (Part-II)(b)

Read:- Notification No. 13/144/87-I/PHD dated 4-3-1996.

In exercise of the powers conferred by Section 57 of the Goa Public Health Act, 1985 (Act 25 of 1985) (hereinafter called the 'said Act'), after serial No. 31 in the above referred Notification, the Government of Goa hereby declares the following diseases to be notified diseases for the purposes of part-II of the chapter VII of the said Act, throughout the State of Goa.

- (32) Dengue
- (33) Chikungunya.

By order and in the name of the Governor of Goa.

Jessie Freitas, Under Secretary (Health-II).

Porvorim, 21st December, 2006

(Published in the Official Gazette Series-II No.40) dated 4-1-2007)

Notification

13/144/87-I/PHD/P.F.

In exercise of the powers conferred by sub-section (2) of section 1 of the Goa Public Health Amendment Act, 2008 (Goa Act 10 of 2009), (hereinafter called as the "said Act") hereby appoints the 1st day of October, 2009 as the date on which the provisions of the said Act shall come into force.

By order and in the name of the Governor of Goa.

Dattaram Sardessai, Joint Secretary (Health).

Porvorim, 29th September, 2009.

(Published in the Official Gazette Series-I No. 27 dated 29 -10-2009)

Notification

No. 13/144/87-I/PHD(Part)

In exercise of the powers conferred by sub-section (2) of **Section 87A** of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter referred to as the "said Act") and in supersession of the Government Notification No. 13/144/87-I/PHD(Part)(C) dated 20-12-2004, published in the Official Gazette, (Extraordinary No. 3), Series II No. 38 dated 20-12-2004, the Government of Goa, being satisfied that the use or consumption of the articles of food containing tobacco is injurious to public health and that in the public interest it is necessary or expedient so to do, hereby prohibits the consumption, manufacture, sale, distribution, storing or stocking of the following articles of food, in the entire State of Goa, with immediate effect:

"Any artice of food containing tobacco and/or tobacco extracts thereof with any kind of flavour, including cardamom, menthol and/or any kind of sweetener including sugar, glycerine, glucose and/or aromatic herbs and spicies including any fruits, sliver leaf, saffron, mulethi, submercossa and lime, all or any of them, by whatever name called".

By order and in the name of the Governor of Goa.

Paula Fernandes, Under Secretary (Health-II).

Porvorim, 5th January, 2010.

(Published in the Official Gazette Series-II No. 41 dated 7-1-2010)

Notification

5/193/81-IPHD (PF-II) 1887

Government is pleased to make it mandatory for all the blood banks, supported and non-supported by Goa State Aids Control Society to provide blood/blood components free of cost to the following patients , who require repeated blood transfusion as a life saving measure;

- 1. Thalassemia Patients;
- 2. Haemophila Patients;
- 3. Sickle cell anemia Patients;
- 4. Any other blood dyscrasia requiring repeated blood transfusion;
- 5. Ex-Servicemen who are members of the Ex-Servicemen Contributory Scheme (ESCS) and who are admitted for treatment to a Military Empanelled Hospital in Goa.

Government is also pleased to direct revised processing charges to be recovered by Government Blood Banks as detailed Government Blood Banks as detailed below:

(a) Government Blood Banks

Sr. No.	Item Name	Recommended Charges	Existing Charges
1	Whole Blood	Rs. 1050/- per unit	Rs. 850/- per unit
2	Packed Red Cells	Rs. 1050/- per unit	Rs. 850/- per unit
3	Fresh Frozen Plasma	Rs. 300/- per unit	Rs. 400/- per unit
4	Platelet Concentrate	Rs. 300/- per unit	Rs. 400/- per unit
5	Cryoprecipitate	Rs. 200/- per unit	Rs. 200/- per unit

(b) Non- Government Blood Banks

Sr. No.	Item Name	Recommended Charges
1	Whole Blood	Rs. 1450/- per unit
2	Packed Red Cells	Rs. 1450/- per unit
3	Fresh Frozen Plasma	Rs. 400/- per unit
4	Platelet Concentrate	Rs. 400/- per unit
5	Cryoprecipitate	Rs. 250/- per unit

By order and in the name of the Governor of Goa

Maria Seomara Desouza, Under Secretary (Health II)

Porvorim, 2nd November, 2015.

(Publish in the Official Gazette Series I No. 33 dated 12-11-2015)

No. 13/67/94-I/PHD/1319

In exercise of the powers conferred by Section 8 of the Goa, Daman and Diu Public Health Act, 1985 (Act No. 25 of 1985) read with Section 21 of the General Clauses Act, 1897 (Central Act 10 of 1897), the Government of Goa hereby amends the Government Notification No. 13/67/94-I/PHD dated 15-4-1996, published in the Official Gazette, Series II No. 9 dated 29-5-1997 (hereinafter referred to as the "principal Notification"), as follows, namely:-

(i) for the existing entries at serial number 3, 4 and 5, the following new entries shall be respectively substituted, namely:-

"3. Medical Officer Primary Health Centre, Corlim

4. Health Officer, Urban Health Centre, Panaji

5. Health Officer, Primary Health Betki

Mangado Corlim, Ella, Old Goa, Goltim Diwar, Diwar (Island), Neura O Grande, Batim and Siridao Panaji Town

Betki, Khandola, Orgao, Bhoma, Cumbharjua, Jua Centre, (St. Estevam), Savoi Verem//Volvoi (RMD).";

ii) after the entry at serial number 25, the following entry shall be inserted, namely:-

"26. Medical Officer, Primary Health Chimbel

Chimbel, Merces, St. Cruz I (Segunbairo), St. Cruz II Centre, (Cujira), Bambolim, Borbot Taleigao, St. Paul Taleigao and Nagali Taleigao".

By order and in the name of the Governor of Goa.

Maria Seomara De Souza, Under Secretary (Health-II).

Porvorim, 15th May, 2018.

(Published in the Official Gazette Series II No.8 dated 24-5-2018)

Notification

No. 7/2/2004-III/PHD(MISC)/4066

Government is pleased to constitute Medical Board at North Goa District Hospital, Mapusa and South Goa District Hospital, Margao for issuing of certificate to the persons with disabilities such as Autism Spectrum Disorder (ASD), Spectrum Learning Disabilities (SLD), Slow Learners and Mental Retardation as under:

- 1. Medical Superintended of District Hospital— Chairman.
- 2. Paediatrician attached to District Hospital —Member.
- 3. Psychiatrist attached to District Hospital Member.
- 4. Clinical Psychologist Member.

By order and in the name of the Governor of Goa. Trupti B. Manerkar, Under Secretary (Health-I).

Porvorim, 31st October, 2018.

(Published in the official Gazette Series II No. 32 dated 8-11-2018)

Notification

23/20/2014-I/PHD/Part III/426

In exercise of the powers conferred by section 96 read with section 103 of the Goa, Daman and Diu Public Health Act, 1985 (Act No. 25 of 1985) and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa Public Health Rules, 1987, namely:—

- **1. Short title and commencement.** (1) These rules may be called the Goa Public Health (Amendment) Rules, 2019.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- **2. Insertion of new rule 17A.** After Rule 17 of the Goa Public Health Rules, 1987, the following rule shall be inserted, namely:—
- "17A— Appeal against decision of the Health Officer.— (1) Every appeal against the decision of the Public Officer for which no provision of appeal is made in the Act, shall be preferred before the Deputy Director (Public Health), Directorate of Health Services.
- (2) Every such appeal shall be filed within a period of thirty days from the date of the decision of the Health Officer and it shall be accompanied with a copy of the decision appealed against, if any, and a fee of Rs. 500/- (Rupees five hundred only) to be paid by a demand draft drawn in favour of the Director, Directorate of Health Services.
- (3) The Deputy Director (Public Health) may either confirm, modify or set aside the decision of the Health Officer in such appeal or he may remand the matter back to the Health Officer for disposal with such direction as deemed fit by him or pass such order as he may deem fit, in accordance with the provisions of the Act."

By order and in the name of the Governor of Goa. Maria Seomara De Souza, Under Secretary (Health).

Porvorim, 6th February, 2019.

(Published in the Official Gazette Series I No. 46 dated 14-02-2019)

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Notification

23/20/2014-I/PHD/861

In exercise of the powers conferred by sub-section (2) of section 1 of the Goa Public Health (Amendment) Act, 2019 (Goa Act 3 of 2019), the Government of Goa hereby appoints the **1st day of April, 2019**, as the date on which the provisions of the said Act shall come into force.

By order and in the name of the Governor of Goa. Maria Seomara De Souza, Under Secretary (Health).

Porvorim, 27th March, 2019.

(Published in the Official Gazette Series-I No.1 dated 4-4-2019)

Department of Printing & Stationery

Note

In Official Gazette, Series I No. 46 dated 14th February, 2019 at page 2647 under Department of Public Health, Notification No. 23/20/2014-I/PHD/Part III/426 in section 2 for sub-heading "17A—Appeal against decision of the Health Officer." in second line for the words "Public Officer", may be corrected to read as "Health Officer".

All other matter of the Notification remains the same.

Since, its printing error, Department of Printing & Stationery acknowledges and apologize for the same.

Publication Division.

(Published in the Official Gazette Series-I No.48 dated 28-2-2019)

Notification

23/20/2014-I/PHD/Part IV/552

In exercise of the powers conferred by section 57 of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter called the said Act), the Government of Goa hereby declares the following diseases to be notifiable diseases for the purposes of part II of the chapter VII of the said Act, throughout the State of Goa:—

- 1. Coronavirus disease (COVID-19)
- 2. H1N1

By order and in the name of the Governor of Goa.

Swati A. Dalvi, Under Secretary (Health).

Porvorim, 13th March, 2020.

 $(Published\ in\ the\ Official\ Gazette\ Series\ I\ No.\ 51\ dated\ 19\text{-}3\text{-}2020)$

Notification

13/144/87-I/PHD/Part file/807

In exercise of the powers conferred by section 96 of the Goa, Daman and Diu Public Health Act, 1985 (Act No. 25 of 1985) and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa Public Health Rules, 1987, namely:—

- **1. Short title and commencement.** (1) These rules may be called the Goa Public Health (Amendment) Rules, 2021.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- **2. Amendment of rule 15D.** In rule 15D of the Goa Public Health Rules, 1987, in clause I, after sub-clause (o), the following sub-clause shall be inserted, namely:—
- "(p) the ambulance is equipped with Geographic Information System/Global Positioning System mapping".

By order and in the name of Governor of Goa.

Gautami S. Parmekar, Under Secretary (Health).

Porvorim, 16th April, 2021.

(Published in the Official Gazette Series I No. 4 dated 22nd April, 2021)

GOVERNMENT OF GOA

Department of Public Health

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Notification

23/20/2014-I/PHD/Part IV/1139

In exercise of the powers conferred by section 57 of the Goa, Daman and Diu Public Health Act, 1985 (Act 25 of 1985) (hereinafter called the 'said Act'), the Government of Goa hereby declares the following disease to be notifiable disease for the purpose of part II of the chapter VII of the said Act, throughout the State of Goa: —

1. Mucormycosis

By order and in the name of the Governor of Goa. Gautami S. Parmekar, Under Secretary (Health).

Porvorim, 26th May, 2021.

¹ Entry of Serial No. 3 to 5 are substituted vide Notification NO. 13/67/94-I/PHD/1319 dated 15-5-2018 published in the Official Gazette series-II No.8 dated 24-5-2018

 $^{^2}$ Entry of Serial No26 inserted vide Notification NO. 13/67/94-I/PHD/1319 dated 15-5-2018 published in the Official Gazette \series-II No.8 dated 24-5-2018